

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA .532/93

date of decision : 20-7-93

Between

P.V. Subba Rao : Applicant

and

1. Chief Post Master General
A.P: Circle, Abids,
Hyderabad

2. Post Master General
Vijayawada-2

3. Director of Postal Services
Vijayawada-2

4. Sr. Supdt. of Post Offices
Nellore Division
Nellore

5. Asstt. Supdt. of Post Offices
Kavali Sub-Division
Kavali
Nellore Dist.

6. Sri G.V.Sampath
Sub Post Master
Bitragunta Sub Office
Bitragunta
Nellore Dist.

7. Sri G.V. Mohan
Postman
Bitragunta Sub Office
Bitragunta
Nellore Dist. : Respondents

Counsel for the applicant : P.B. Vijaya Kumar, Advocate

Counsel for the respondents : N.R. Devaraj, SC for Central
Government

CORAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMN.)

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Take
Off

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Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri Patro on behalf of Sri P.B. Vijaya Kumar, learned counsel for the applicant and Sri T. Laxminarayana on behalf of Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant is working as Postman at Bitragunta. By impugned proceedings dated 4-5-1993 the applicant was transferred to Nellore. The said order of transfer is assailed in this OA.

3. On 21-6-1993 this Tribunal ordered status-quo until further orders as an interim measure. The petitioner was on leave from 5-5-1993 and it is stated that it expires today.

4. It is stated for the applicant that he filed representation dated 11-5-1993 before the Chief Post-Master General, R-1, requesting for retention at Bitragunta and the same is pending consideration. It is stated that the applicant is prepared to apply for extension of leave till the date of consideration of his representation by R-1. R-7 is already working in the said post at Bitragunta. Under these circumstances we feel it proper to pass the following order :

R-1 ~~has~~ to dispose of the representation of the applicant within one week from the date of receipt of this order, ^{The} application for extension of leave of the applicant till the disposal of that representation, if it is ~~has~~ going to be filed, ^{has} to be granted.

5. It is needless to say that if the applicant is again aggrieved by the order of the R-1, he is at liberty to

10/10/93

move this Tribunal.

6. The OA is ordered accordingly. No costs.

P.T. Thiruvengadam

(P.T. Thiruvengadam)
Member(Admn.)

V. Neeladri Rao

Vice Chairman

Dated : July 20, 93
Dictated in the Open Court

82/78
Deputy Registrar (J)

sk

To

1. The Chief Post Master General, A.P.Circle, Abids, Hyd.
2. The Postmaster General
Vijayawada-2
3. The Director of Postal Services, vijayawada-2.
4. The Sr.Superintendent of Post Offices, Nellore Division,
Nellore.

Kavali Sub-Division, Kavali, Nellore Dist.

6. One copy to Mr.P.B.vijaya Kumar, Advocate, CAT.Hyd.
7. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pvm

*3rd copy
Parc 21/93*

CC
TYPED BY
CHECKED BY

PM
21/7/93 COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 20-7-1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. No.

in
O.A. No. 532/93

T.A. No. (w.p.)

Admitted and Interim directions

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.

pvm

